

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 110
(IB)-717(PB)/2020

IN THE MATTER OF:

Anoopurva Enterprises Pvt. Ltd.

.... Applicant/petitioner

v.

Solitaire Realinfra Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 07.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Rishi Singhal, Adv.

For the Respondent

Mr. Gurcharan Singh. Adv.

ORDER

It is a Company Petition filed in the month of Feb'2020 serving copy of the Petition to the Corporate Debtor, again in the month of July, 2020 this Petitioner once again served copy of the Petition to the Corporate Debtor.

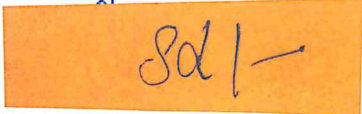
Despite service being affected twice, the counsel appearing on behalf of the Corporate Debtor making a statement that copy sent not yet been supplied. We are of the view that it is not a statement with responsibility.

However, this Corporate Debtor side is peremptorily directed to file their reply/written submissions (preferably in not more than two pages) by supplying copy of the same to the Petitioner one week before next date of hearing, failing which, the Petition will be decided based on the averments of the Petitioner side.

List the matter for hearing on **22.12.2020**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)